

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP 260/93 in
OA 2768/91

Date of decision: 19.8.93

(21)

Vimla Devi

... Petitioner.

Versus

Union of India

... Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner. - Shri Ashish Kalia, Counsel.

For the Respondent. - Lt. Col Vinay Chander.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The respondents in response of the notice issued to them have come forward to say that they are willing to offer of labourer compassionate appointment/to the petitioner. Copy of the offer of the said post made in favour of the petitioner has been produced as Annexure-I. Her willingness has been asked as per Annexure-II. They have also produced a copy of the willingness certificate tendered by the petitioner. Lt. Col Vinay Chander, who was present on behalf of the respondents, stated that some little time is required for completing the formalities and inducting the petitioner into service. It is submitted that he needs four months' time for completing the formalities such as police verification etc and that the entire process would be completed. Granting four months' time is unreasonable. However, dropping these proceedings, we grant three months' time for complying with the directions of the Tribunal. Let a copy of this order be furnished to the respondents forthwith.

Adige
(S.R. ADIGE)
MEMBER(A)

'SRD'
190893

Malimath
(V.S. MALIMATH)
CHAIRMAN